

Statement-II

The month-wise backlog for the last two years in the State of Andhra Pradesh and reasons thereof with respect to Bharat Petroleum Corporation Limited (BPCL)

Period	MTs	Reasons
October-December, 2011	200	Minor Backlog on account of sporadic disruption of supplies due to Telangana stir.

Statement-III

The month-wise backlog for the last two years in the State of Andhra Pradesh and reasons thereof with respect to Hindustan Petroleum Corporation Limited (HPCL)

Period	MTs	Reasons
January, 2011	100	Increase in refill booking due to festive season and disruption due to Telangana issue.
February, 2011	50	
March, 2012	718	Reduced availability of bulk LPG due to strike of bulk LPG transporter from 13 to 19 Jan, 2012, 4 day shut down at MLIF for maintenance, no bottling on 28.02.2012 due to strike by all India federation related to workmen, strike by Southern Region bulk transporters w.e.f. mid night of 29.09.2012. Disruption of Bottling Plants Operations, transportation and functioning of distribution due to Telangana issue.

Low power generation capacity in Bihar

*108. SHRI N. K. SINGH: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the power generation capacity of Bihar, at 493 MW, is the lowest in the country;

(b) whether because of the low generation capacity in the State, it is predominantly dependent on allocation of power from the power generating stations managed by the Central Government to meet its demands;

(c) whether as against a peak demand of 2500 MW, the peak availability of power is only 1000 MW, leading to a shortfall of about 1500 MW in the State;

(d) whether measures are being undertaken to improve the situation; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir. The States/UTs having installed generating capacity less than Bihar are Assam, Meghalaya, Tripura, Arunachal Pradesh, Mizoram, Sikkim, Manipur, Nagaland and all the Union Territories.

(b) Yes, Sir.

(c) During 2012-13 (April, 2012 to January, 2013), as against the Peak demand of 2,295 MW, the peak availability was 1,784 MW which is a shortfall of 511 MW.

(d) and (e) Electricity being a concurrent subject, responsibility for its supply and distribution in a State lies primarily with the concerned State Governments/ State Power Utilities. Government of India supplements the efforts of the State by establishing Central Generating Stations (CGSs) for supply of power to States/ UTs. Steps taken by Government of India for improving supply of power in the State of Bihar *inter-alia* are:

- (i) The power allocation from CGSs to Bihar has increased from 1,264 MW (as on 31st March, 2008) to 1,836 MW (as on 31st January, 2013), which is highest among the States of the Eastern Region.
- (ii) The power supply to Bihar from the CGSs has been increasing over the years and central sector energy supplied to Bihar increased from about 8,400 Million Unit (MU) in 2008-09 to 10,320 MU in 2011-12.
- (iii) The likely benefit to the State of Bihar during 12th Plan from the Central Sector plants proposed to be commissioned is 1,447 MW.

(iv) Further, Bihar will receive 1,373.5 MW from the NTPC and BSEB Joint Venture project of 1,980 MW.

(v) Planning Commission has sanctioned Rs. 1,053 crore for Renovation and Modernization of two State Sector/JV power plants, namely; Barauni TPS units 6 and 7 (2×105 MW) and Muzaffarpur units 1 and 2 (2×110 MW) have been taken up under Backward Region Grant Fund of Planning Commission.

Disinvestment of CPSEs

*109. SHRI NARESH AGRAWAL: Will the Minister of FINANCE be pleased to state:

- (a) the present disinvestment policy of Government;
- (b) the details of the Central Public Sector Enterprises (CPSEs) disinvested by Government during the last three years, including the percentage of disinvestment;
- (c) the details of the target and revenue generated from disinvestment during the last three years; and
- (d) the details of the usage of the revenue generated by disinvestment during the last three years?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The disinvestment policy of the Government is that:

- (i) already listed profitable Central Public Sector Enterprises (CPSEs) not meeting the mandatory public shareholding of 10% are to be made compliant by public offering out of Government shareholding or issue of fresh equity by the CPSEs concerned or a combination of both;
- (ii) all unlisted CPSEs having positive net worth, no accumulated losses and having earned net profit for three preceding consecutive years, are to be listed through public offerings out of Government shareholding or issue of fresh equity by the company or a combination of both; and
- (iii) further public offerings by profitable listed CPSEs taking into consideration their capital investment requirements with Government of India simultaneously or independently offering a portion of its shareholding in such CPSEs.